

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.74/2003

Thursday this the 25 th day of May 2006.

CORAM:

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

V.K.Divakaran,
S/o C.G.Kannan Nair,
Chief Commercial Clerk, Grade II,
Southern Railway, Trichur,
residing at V.K.House, Vavilpadam, Palakkad. Applicant

(By Advocate Shri P.Ramakrishnan)

Vs.

1. Union of India, represented by the General Manager, Southern Railway, Madras.
2. The Divisional Personnel Officer, Southern Railway, Thiruvananthapuram. Respondents

(By Advocate Shri. Thomas Mathew Nellimoottil)

The application having been heard on 25.5.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant briefly presented the case as one of wrong fixation of pay after the completion of th penalty of the disciplinary action offered to him. He has made a representation (A2) dated 9.6.95 to the 1st respondent and A4 to the 2nd respondent for rectification and correct fixation of his pay. These representations were not yet disposed of. His main prayers in the amended O.A. are as follows:

- a) an order directing the respondents to re-fix the pay of the applicant with effect from 2.9.1985 in the light of Annexure A-1 order dated 21.4.1984 with all consequential benefits including arrears of pay and penal interest.
- b) An order directing the 2nd respondent to pass order on annexure A4 representation dated 24.8.2001 forthwith.



2. Shri Thomas Mathew Nellimoottil takes notice for the respondents.
3. Learned counsel for applicant submits that, the applicant would be satisfied if a direction is given to the respondent concerned to duly dispose of A-4 representation within a time frame to be fixed by this Tribunal.
4. Counsel for respondents has no objection, if such a direction is given.
5. Therefore, it is ordered that the 2nd respondent shall consider and dispose of A-4 representation covering all the points raised in the O.A. within a period of two months from the date of receipt of a copy of this order.
6. O.A. is disposed of with the above directions. No costs.

Dated the 25 th May 2006



GEORGE PARACKEN
JUDICIAL MEMBER



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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